## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V meeting held on 05.09.2013

The meeting No.22/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 05.09.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri J.D. Giri, Vice Chairman	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.21/AM-14, dated 29.08.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 29.08.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-14 dated 05.09.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:22/84-ALC3/2013 **MEETING DATE**: 05.09.2013 **MEETING NUMBER** 

	Case No.:4/14/84-ALC3/2013	Party Name: GAJANANYA SILK FABRICS	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Rejected	
	HQ File :01/84/050/00075/AM14/		Lic.No/Date:0710095279 09.05.2013	Reject	
$\ 1$	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm				

has not submitted requisite information/details called for vide DGFT's letter dated 11.07.2013 and e-mail dated 19.08.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:6/9/84-ALC3/2013	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Rejected	
	HQ File :01/84/050/00037/AM14/	RLA File :05/24/040/00031/AM14/	Lic.No/Date:0510354031 14.05.2013	Reject	
2	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 18.06.2013 so far. In view of above, the Committee as per written comments of DC(MSME) vide their O.M. No.37(5)/30/2013-14/Hos., dated 03.09.2013, was				

RLA may take suitable consequential action accordingly.

unable to finalise the norms and constrained to reject the case.

Case No.:2/13/84-ALC3/2013	'	05.00.2012	Status: Approved
HQ File :01/84/050/00061/AM14/		Lic.No/Date:0510355785 31.05.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/53/2013-14/Hosy., dated 04.09.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top in 100% Cotton	5463 Nos.	100% Cotton printed 21	2.32 Sq.
	printed 21 wales corduroy woven		wales corduroy woven	meter per
	fabric, GSM-160+/-10%,		fabric, GSM-160+/-10%	piece
	Style:436922/436923/			

		436924/437580				
	2.	Ladies Top in 100% Cotton yarn	11,590	100% Cotton yarn dyed	2.07 S	q.
		dyed poplin woven fabric, GSM-	Nos.	poplin woven fabric, GSM-	meter p	er
		115+/-10%,		115+/-10%	piece	
$\ 3$		Style:436925/436926/				
		436927/437581/438966				
	3.	Girls Skirts (Shell) in 100%	2326 Nos.	100% Polyester yarn dyed	1.50 S	q.
		Polyester yarn dyed woven fabric,		woven fabric, GSM-78+/-	meter p	er
		GSM-78+/-10% & Under layer in		10%	piece	
		100% Polyester Mesh (Net) solid		100% Polyester Mesh	2.41 S	q.
		dyed fabric, GSM-38+/-10% with		(Net) solid dyed fabric,		er
		Indian lining,		GSM-38+/-10%	piece	
		Style:437421/437422/			•	
		437423/437424				
	4.	Girls Skirts (Shell) in 100%	2164 Nos.	100% Polyester solid dyed		q.
		Polyester solid dyed woven fabric,		woven fabric, GSM-115+/-		er
		GSM-115+/-10% & Under layer		10%	piece	
		in 100% Polyester Mesh (Net)		100% Polyester Mesh	1.66 S	q.
		solid dyed fabric, GSM-38+/-		(Net) solid dyed fabric,	meter p	er
		10% with Indian lining,		GSM-38+/-10%	piece	
		Style:436664/436666				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		5	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Deferred
4	HQ File :01/84/050/00082/AM14/		Lic.No/Date:0410146767 03.06.2013	Defer Date: 12.09.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.09.2013.

	Case No.:3/15/84-ALC3/2013	1 - 7	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Deferred
5	HQ File :01/84/050/00080/AM14/	RLA File :02/24/040/00031/AM14/	Lic.No/Date:0210190533 11.06.2013	Defer Date: 26.09.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and handed over the fresh documents received from applicant firm, in original, for their examination and comments. It was decided to await the same and defer the case for re-listing on 26.09.2013.

Deferred
Defer Date: 26.09.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.09.2013.

Case No.:14/17/84-ALC3/2013	1 -	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Approved
HQ File :01/84/050/00120/AM14/	RLA File :07/24/040/00085/AM14/	Lic.No/Date:0710096021	

18.06.201	3
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/42/2013-14/Hosy., dated 21.08.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Babies Garment (Dress with Panties) made of 100% Polyester dyed fabric, GSM-190+/-10% with 100% Polyester dyed fabric, GSM-60+/-10%, (Style: CT87116384)	3500 Nos.	100% Polyester dyed fabric, GSM-190+/-10%  100% Polyester dyed fabric, GSM-60+/-10%	0.93 Sq. meter per piece  0.30 Sq. meter per piece
2.	Babies Garment (Dress) made of 100% Polyester dyed fabric, GSM-190+/-10%, (Style: CX87116360)		100% Polyester dyed fabric, GSM-190+/-10%	1.83 Sq. meter per piece
3.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed fabric, GSM-125+/-10% with 100% Polyester dyed fabric, GSM-80+/-10%, Style No.W34904	1300 Nos.	100% Cotton yarn dyed fabric, GSM-125+/-10%  100% Polyester dyed fabric, GSM-80+/-10%	3.26 Sq. meter per piece  0.29 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/15/84-ALC3/2013		Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Deferred
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8	HQ File :01/84/050/00091/AM14/	RLA File :05/24/040/00084/AM14/	Lic.No/Date:0510357641	Defer Date: 26.09.2013
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.09.2013.

	II		Status: Deferred
9	HQ File :01/84/050/00092/AM14/		Defer Date: 26.09.2013

**Decision:** The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.09.2013.

				Status: Deferred
10	HQ File :01/84/050/00128/AM14/		I	Defer Date: 03.10.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 03.10.2013.

	1 3	Meet No/Date:22/84-ALC3/2013 05.09.2013	Status: Approved
HQ File :01/84/050/00155/AM14/		Lic.No/Date:3110059372 16.07.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product Export** Import item Quantity allowed

		Quantity		
1.	Knitted socks made of Wool	56,896.735	Wool yarn	43,420 Kgs.
	blend with Nylon, Polyester,	Kgs.		(including 8%
	Lycra/Elastane (Net weight of			wastage)
	Wool = 40,204.125 Kgs., Nylon		Nylon yarn	14,647 Kgs.
	=13,561.750 Kgs.,			(including 8%
	Lycra=2688.648 Kgs., Polyester			wastage)
	= 442.212 Kgs.) (Appx.		Lycra Yarn/	2904 Kgs. (including
	5,76,462 pairs)		Elastane Yarn	8% wastage)
			Polyester yarn	478 Kgs. (including
				8% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II	'	05.00.2012	Status: Approved
HQ File :01/84/050/00157/AM14/		Lic.No/Date:0310744309 06.08.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Spun Polyester Voile	84,113	100% Spun Polyester	86,636 Meter
	printed fabric, GSM-62+/-10%,	Meter	Grey Voile 50x50 66x60	(including 3%
	width-58/59"		fabric, GSM-62+/-10%,	wastage)
			width-63"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II .	\ / /	05.00.2012	Status: Approved
HQ File :01/84/050/00156/AM14/	RLA File :03/94/040/00354/AM14/	Lic.No/Date:0310745506 16.08.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

ı	S.No.	Export Product	Export	Import item		Quantity allo	wed
ı			Quantity				
	1.	Apron made out of 100%	2,18,527	100%	Polyester	2,07,600	Sq.
		Polyester Processed and dyed	Nos.	Processed	and dyed	Meter	
		fabric, GSM-210+/-10%		fabric, GSM	-210+/-10%,		
				width-68"			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## MANUAL AGENDA CASE

(14)

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Case No.247	M/s Fibre World, Alappuzha, Kerala			
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/100/AM-14/DES-V			
Ratification of input output norms against Advance Authorization No.1010053921 dated 28.06.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.51/13 held on 28.03.2013, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PVC Backed Coir Mats/	97,088 Sq.	Relevant PVC backed Coir	1,00,000 Sq.
	Matting in various sizes Mats	meter	Matting in roll form rolls	meter.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.248	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,	
	Chennai	
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/280/AM-11/DES-V	
Re-fixation of input output norms in r	espect of Advance Authorization No.0410114215 dated	
01.06.2010.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that new CAD submitted by the applicant firm vide their letter dated 02.08.2013 is also not matching with the quantity requirement of export product. Applicant firm has also not given the Style No. of export item which may indicate the relevant of CAD. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the exact CAD which can be co-relate with the export product for consideration of the proposal. The case stands for re-listing on 03.10.2013.

(16)

(10)	
Case No.249	M/s James Walker Inmarco Insurance Pvt. Ltd., Mumbai

NC 22/AM-14, dt. 05.09.2013	File No.01/84/50/107/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0310696881 dated 30.05.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/56/2011-12/Hosy., dated 03.09.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Braided Gland Packing: Fluolion Filament type D/K54S/K54F (Made out of PTFE Yarn, containing 579 Kgs.)	579 Kgs.	PTFE Yarn 419/S	614 Kgs.
2.	Braided Gland Packing: DURAMID (Made out of Kevlar Aramid Yarn IT179, containing 2015 Kgs.)	2015 Kgs.	Kevlar Aramid Yarn IT179	2136 Kgs.
3.	Braided Gland Packing: FLUOGRAF/ K49 (Made out of GFO Yarn 10262/10455, containing 3257 Kgs.)	3575 Kgs.	GFO Yarn 10262/10455	3789 Kgs.
4.	Braid Gland Packing: SUPAGRAF IBBONPAK/K3222 (Made out of BFG 10 S&Z twist Yarn, containing 1114 Kgs.)	1114 Kgs.	BFG 10 S twist &	1181 Kgs.
5.	Braided Gland Packing: SUPAGRAF RIBBONPAK Type M (Made out of Graphite Ribbon yarn (wire re-inforced) containing 539 Kgs.)	539 Kgs.	Graphite Ribbon yarn (wire re-inforced)	571 Kgs.
6.	Braided Gland Packing: NYLON PACKING (Made out of Nylon Yarn FC 1676, containing 386 Kgs.)	386 Kgs.	Nylon Yarn FC 1676	409 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.250	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/062/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510040983 dated 13.05.2013.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/59/2013-14/Hosy., dated 04.09.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Cotton woven dyed	10,098	Raw Cotton natural fibre	7155 Kgs.
	fabric with flame resistant finish,	Kgs.	Vat dyes	81 Kgs.
	GSM-120 quilted with 95%		Flacovan (FR Chemical)	2160 Kgs. (@ 400
	meta aramid fibre and 5% para			grams per Kg. of
	aramid fibre blended grey			fabric)
	knitted fabric, GSM-100		Ukadan flame resistant	253.80 Kgs. (@
			chemicals	47 grams per Kg.
				of fabric)
			Ukanol Soft	140.40 Kgs.
			Silastan flame resistant	54 Kgs.
			chemicals	
			Polyvinyl Alcohol	54 Kgs.
			Meta Aramid fibre	4702 Kgs.
			Para Aramid fibre	248 Kgs.
			FR treated Thread	33,00,000 Meters
			Litre Furnace Oil	As per fuel policy

The import of Dyes and Chemical (Sl. No.2 to 6) shall be restricted to 26% FOB value within the overall CIF value of the licence in

terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.251	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/063/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510040982 dated 13.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 12.09.2013.

(19)

Case No.252	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/064/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.3510040981 dated 13.05.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/58/2013-14/Hosy., dated 04.09.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	98% Cotton 2% Nylon fibre	90,000 Sq.	Raw Cotton natural fibre	14,023.80 Kgs.
	with white metal compound	meter	Nylon fibre with white metal	237.60 Kgs.
	blended dyed fabric, GSM-		compound man made fibre	-
	120+/-10% with FR finish		Vat dyes	162 Kgs.

Flacovan (FR Chemical)  4320 Kgs. (@ 400 grams per Kg. of fabric)
Ukadan flame resistant 507.60 Kgs. (@ 47 grams per Kg. of fabric)
Silastal flame resistant 205.20 Kgs. (@ 19 grams per Kg. of fabric)
Silastan flame resistant 21.60 Kgs. (@ 2 grams per Kg. of fabric)
Furnace Oil As per fuel policy Polyvinyl Alcohol 73 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.253	M/s Texport Overseas Pvt. Ltd., Bangalore	
NC 22/AM-14, dt. 05.09.2013	File No.01/84/162/102/AM-14/DES-V	
Ratification of input output norms against Advance Authorization No.0710096716 dated 15.07.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and defer the case for re-listing on 12.09.2013.

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